

Displaced Persons (Claims) Amendment Act, 1952

40 of 1952

[10 June 1952]

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Displaced Persons (Claims) Amendment Act, 1952

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An Act to amend the Displaced Persons (Claims) Act, 1950 BE it enacted by Parliament as follows :-

1. Short Title :-

This Act may be called the Displaced Persons (Claims) Amendment Act, 1952.

2. Amendment Of Section 1, Act Xliv Of 1950 :-

For sub-section (3) of section 1 of the Displaced Persons (Claims) Act, 1950, the following sub-section shall be substituted, namely:--
"(3) It shall remain in force for a period of three years only."

3. Repeal Of Ordinance V Of 1952 :-

The Displaced Persons (Claims) Continuance Ordinance 1952 (V of 1952) is hereby repealed.